

Bill

Shri M. C. Shah: I introduce the Bill and beg to move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55, be taken into consideration."

Mr. Deputy-Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55, be taken into consideration."

The motion was adopted.

Shri Mohluddin (Hyderabad City): May I know whether the copies of the Bill have been circulated?

Mr. Deputy-Speaker: Yes. Notice had been given in advance. Whoever wanted a copy, could have taken it from the Notice Office.

Shri A. M. Thomas (Ernakulam): But they were not circulated as usual.

Mr. Deputy-Speaker: It is on the Order Paper. Contingent notice has been given already. Hon. Members could have taken copies. Even now, they can do so. There is not much difference between the two.

The Schedule was added to the Bill.

The Title and the Enacting Formula were added to the Bill.

Shri M. C. Shah: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTEENTH REPORT

Shri Altekar (North Satara): I beg to move:

"That this House agrees with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th December, 1954."

This is in connection with the allocation of time as set out in the Report. I commend the motion for the acceptance of the House.

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Eighteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th December, 1954."

The motion was adopted.

RESOLUTION RE: STATUTORY BODY TO CONTROL AND SUPERVISE GOVERNMENT INDUSTRIAL UNDERTAKINGS

Mr. Deputy-Speaker: The House will now take up further discussion of the Resolution moved by Shri K. S. Raghavachari on the 3rd December, 1954.

Shri Raghavachari was in possession of the House.

Regarding time, Shri Raghavachari who spoke for four minutes had not concluded his speech when the House adjourned for the day. Out of two hours allotted, 1 hour and 56 minutes are left for further discussion. Shri Raghavachari will continue his speech.

Shri T. B. Vittal Rao (Khammam): We are starting Private Members'

*Introduced and moved with the

recommendation of the President.